

**Central Administrative Tribunal
Principal Bench**

OA No. 1299/2018

New Delhi this the 8th day of July, 2019

Hon'ble Ms. Nita Chowdhury, Member (A)

Brij Mohini Bhargava, Aged 72 years,
Group 'A',
W/o Late Sh. SL Bhargava,
B-428, Sarita Vihar,
New Delhi-110076

- Applicant

(None)

VERSUS

Union of India
Through General Manager,
Northern Railway, Baroda House,
New Delhi

- Respondent

(By Advocate: Mr. A.K. Srivastava)

ORDER (Oral)

The applicant has filed the present OA, seeking the following
reliefs:-

- “(a) allow this application and direct the respondent to release the difference of the amount towards hospitalization for chemotherapy, any diagnostics and cost of medicines against each of the claims having regard to the rates agreed upon between Northern Railway and its empanelled Hospitals and the amount already paid against each;
- (b) pass any other order(s) as the Hon'ble Tribunal may deem fit in the facts and circumstances of the case.”

2. When the matter is taken up, it is noticed that on 24.04.2019, proxy counsel appeared for the applicant and sought an adjournment. Thereafter, on 07.05.2019, the applicant sought an accommodation. On previous date, i.e., 04.07.2019, nobody appeared for the applicant. Today also, nobody appears for the

applicant. Hence, the OA is dismissed for non-appearance of the applicant and for non-prosecution. No order as to costs.

(Nita Chowdhury)
Member (A)

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